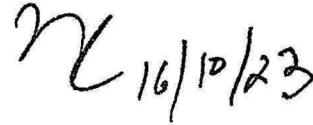


**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),  
TIS HAZARI COURTS, CENTRAL, DELHI**

**ORDER**

In supersession of all the earlier orders, it is ordered that Leave Section, Central, Tis Hazari Courts shall deal with the following matters qua the officials transferred/posted in the Central District and on Deputation or in Diverted Capacity in the different departments :

- (A) Sanctioning and Maintaining the records of all kinds of leaves like EL, ML, EOL, CL, Compensatory Leave, Paternity Leave, Maternity Leave, Child Care Leave etc. as per the extant rules.
- (B) Processing of absentee matters on receipt of the absentee report from the Ld. Presiding Officers or Administrative Officers (Judl.)/Branch Incharges.
- (C) All the matters related to leaves and reporting thereof which *inter alia* includes the staff of RACC, as well.



(NAROTTAM KAUSHAL)  
PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)  
DELHI

No. 80/41-841/Admin-III/HQs/2023

Dated, Delhi the 16 OCT 2023

Copy forwarded for information and necessary action to :-

1. Worthy Registrar, Hon'ble High Court of Delhi, New Delhi.
2. PS to the Ld. Principal District & Sessions Judges, Central/RACC, Delhi.
3. Principal Judge, Family Courts (HQs), South-West, Dwarka.
4. All the Ld. Judicial Officers in Central/RACC, Delhi.
5. Ld. Officer Incharges, Leave Section, Central/RACC, Delhi.
6. All the Administrative Officers (Judl.)/Branch Incharges, Central/RACC, Delhi.
7. Sr. Accounts Officer/Accounts Officers, Central, Delhi.
8. Dealing Official, Leave Section, Central/RACC, Delhi.
9. The Dealing Official, Layers, Computer Branch, Central District, THC with the direction to upload the order on Layers.
10. Web Site Committee, Hindi/English, Tis Hazari Courts, Delhi for uploading the said order on the official Website of District Court.



PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)  
DELHI